

Committee in the Ministry held after its reconstitution during the last two years;

(b) whether the Rajbhasha is being neglected intentionally;

(c) if so, the reasons therefor;

(d) the number of Magazines/Pamphlets published in Hindi by departments and undertakings under the Ministry;

(e) whether their special issue would be published in the Golden Jubilee Year of Independence; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) No meeting of the Hindi Consultative Committee could be held during the last two years, as the Committee has been recently constituted on 18.6.1997 and its first meeting is scheduled to be held on 9.9.1997.

(b) and (c) No Sir, the meetings of Official Language Implementation Committee are held regularly to review the use of Rajbhasha in the Official work.

(d) Five

(e) and (f) Efforts will be made to publish a special issue of Hindi Patrika namely "Vidhaye Patrika" in the Golden Jubilee Year.

[English]

Request to World Bank to Double its Loan

2790. SHRI AJOY MUKHOPADHYAY: Will the Minister for the State in the Ministry of FINANCE be pleased to state:

(a) whether the RBI Governor has urged the World Bank to double its loan to India and the World Bank has responded in positive;

(b) if so, the appropriate modality to finalise such an issue;

(c) whether the Government are considering to set up a Commission to assess the impact of World Bank's loans taken by India till now;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) No Sir. The Reserve Bank Governor has not urged the World Bank to double its loan to India.

(b) Do not arise.

(c) and (d) No Sir. Does not arise.

(e) The loans and credits from World Bank are of

a concessional nature with long maturity period enabling the Government to undertake developmental projects in social and infrastructure sectors which will yield long-term benefits to the country.

Trade Agreement With Romania

2791. SHRI MANIBHAI RAMJIBAHU CHAUDHARI: Will the Minister of COMMERCE be pleased to state:

(a) whether any agreement has been signed between India and Romania for increasing trade; and

(b) if so, the details thereof and the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH): (a) Yes, Sir. Government of India and the Government of Romania has signed a bilateral framework agreement to augment the bilateral trade and economic relations.

(b) the salient features of this agreement are inter-alia, as follows:

(i) All trade in hard currency on internationally competitive pricing and norms;

(ii) extension of Mutual-Most-Favoured-Nation-Treatment;

(iii) encouragement to direct business level contacts, for example, through trade fairs exchange of visits of delegations etc.;

(iv) promotion of joint ventures and other forms of economic cooperation;

(v) encouragement of counter-trade and its variants;

(vi) setting up of joint commissions and holding of these meetings periodically to review the implementation of this agreement;

(vii) encouraging setting up of infrastructural facilities like joint ventures banks etc.;

This agreement had provisionally come into force w.e.f. 1.4.1993.

NICL, Mysore

2792. SHRIMATI JAYAWANTI NAVIN CHANDRA MEHTA: Will the Minister of FINANCE be pleased to state:

(a) whether National Insurance Company Limited, Mysore has disowned the contractual obligation under various policies, particularly policy No. 62319 dated 30th June, 1994; and

(b) if so, the number of cases reported and facts thereof and the circumstances warranting refusal of insurer to honour its obligation to insure when prima-facie, the loss suffered was on account of piracy?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) and (b) General